

**LEGISLATIVE ASSEMBLY SECRETARIAT
NATIONAL CAPITAL TERRITORY OF DELHI
BULLETIN PART-II**

(General information relating to legislative & other matters)
Monday, 05 September, 2016/ 14, Bhaadrapada, 1938 (Saka)

No. 76

**COMMENCEMENT OF THIRD PART OF FOURTH SESSION OF THE
SIXTH LEGISLATIVE ASSEMBLY OF NATIONAL CAPITAL TERRITORY
OF DELHI:**

Hon'ble Members are informed that Third Part of Fourth Session of Sixth Legislative Assembly of the National Capital Territory of Delhi will commence on Friday, the 09th September, 2016 at 02.00 PM in the Assembly Hall, Old Secretariat, Delhi.

TIME OF SITTING:

The sitting- of the Legislative Assembly shall commence at 2.00 P.M. and continue till it is adjourned for the day.

SPECIAL MENTIONS UNDER RULE 280:

As per direction of Hon'ble Speaker, Members who want to raise matters under Rule 280 may give notice of the same by 04.00 P.M. on the dated preceding the date of sitting on which the matter is proposed to be raised. Balloting for fixing inter-se priority for the first 10 notices will be held in the room of the Secretary at 12.00 noon on the day on which it is proposed to be raised. Hon'ble Members are welcome to participate in the balloting.

Members are requested to confine the text of the Special Mention to 8-10 lines only and not to deviate from the original text while raising the same on the floor of the House. The matter should relate to only one Department and raise only one issue.

PROCEDURE OF NOTICES:

- (a) Kind attention of the members is invited to Rule 258 of the Rules of Procedure and Conduct of Business in the Legislative Assembly which reads as follows:
- (1) Every notice required by the rules shall be given in writing addressed to the Secretary and signed by the member giving notice, also indicating his division number, and shall be delivered in the Notice Office between such hours as notified from time to time, on every day.
 - (2) A notice received in the Notice Office after the hours other than those Specified in sub-rule (1) shall be treated as given on the next working day.

- (b) Every notice should be signed in ink by the Member giving the notice, indicating his division number and name in Capital letters and should be deposited in the Assembly Notice Office. **THE NOTICE OFFICE IS LOCATED IN ROOM NO. 46.**
- (c) All notices delivered in the Assembly Notice Office are date-stamped and the time of receipt is also indicated thereon.
- (d) As the Assembly Notice Office is alone responsible for transmission of the notices to the Branches/Officers concerned without delay, Members are, therefore, requested not to deposit their notices either at the Table of the House or with any other Officer/Branch of the Assembly Secretariat. If any Members do so, it is not likely to be taken note of.
- (e) The Assembly Notice Office shall remain open during office hours.

VISITOR'S GALLERY:

As per direction of Hon'ble Speaker, application forms for the issue of visitors' gallery passes must be submitted by 5.00 P.M. on the working day previous to the date for which the gallery passes are required. Application for the gallery passes meant for sitting of the House on 09.09.2016 will be accepted up to 5.00 PM on the earlier working day i.e. 08.09.2016. Similarly, an application for gallery passes for the subsequent dates would be processed and issued in the like manner.

The seating capacity in the visitors' gallery being limited, not more than two passes shall ordinarily be issued to a member for each sitting. No admission cards for the Visitors Gallery will ordinarily be issued on the same day.

Members are requested to recommend issue of gallery pass only for those visitors whose antecedents are well known to them and to assure that any person in the visitor's gallery may not clap or hoot.

NOTE:- CELLULAR PHONES, PAGERS OR OTHER ELECTRONIC GADGETS ETC MAY KINDLY BE KEPT OUTSIDE THE HOUSE.

Prasanna Kumar Suryadevara
Secretary